

14

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/08/2017 AT 10.30 AM

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PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

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APPLICATION NUMBER :  
PETITION NUMBER : TCP/373/ (IB)/2017  
NAME OF THE PETITIONER(S) : ROCKET ELECTRIC INDIA PVT LTD  
NAME OF THE RESPONDENT(S) : KRISHNA ENERGY PVT LTD  
UNDER SECTION : 433 ( e)(f)

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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

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ORDER

Counsel for both the parties present. Counsel for the Corporate Debtor has filed the Schedule of payment, a copy of which is given to the counsel for the operational creditor. The counsel for the operational creditor who is satisfied as to the total amount which is to be paid by 1<sup>st</sup> of May 2018. In terms of the Schedule of payment, the petition is disposed of. The schedule for payment shall form part of the order. In the event, the Corporate Debtor commits default, the petitioner shall be at liberty to revive the petition.

—Sd—  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

—Sd—  
(Ch.MOHD SHARIF TARIQ)  
MEMBER (JUDICIAL)

hv